

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'I-2', New Delhi**

**Before : Shri Amit Shukla, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No. 85/Del/2016
Assessment Year: 2011-12**

Dunnhumby IT Services India Pvt. Ltd., S-22, Greater Kailash, Part-I, New Delhi (PAN: AACCD6863H) (Appellant)	vs.	DCIT, Circle 7(2), New Delhi. (Respondent)
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Appellant by	Sh. Anubhav Rastogi, Advocate
Respondent by	Ms. Anchal Khandelwal, Sr. DR

Date of Hearing	20.09.2018
Date of Pronouncement	20.09.2018

ORDER

Per Amit Shukla, J.M.:

During the course of hearing, the ld. AR of the assessee submitted an application, signed by authorized signatory of the assessee with the request to permit withdrawal of this appeal, as required by Rule 10RA(4) of the IT Rules, as the matter is covered under Advance Pricing Agreement (APA) entered with CBDT. The learned DR has no objection on the request of assessee. Therefore, the present appeal of the assessee deserves to be dismissed as withdrawn.

2. In the result, the appeal is dismissed as indicated above.

Order pronounced in the open court on 20th Sept., 2018.

Sd/-

**(L.P. Sahu)
Accountant Member**

Sd/-

**(Amit Shukla)
Judicial Member**

Dated: 20th September, 2018

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Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi*